

**Notification No. 23 /2006-Customs (N.T.)**

**28th February, 2006.**

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Adjudication), New Customs House, New Delhi to act as, (i) Commissioner of Customs (Port), Kolkata, (ii) Commissioner of Customs, Inland Container Depot, Tughlakabad, (iii) Commissioner of Customs (CFS Mulund and General), New Customs House, Mumbai and (iv) Commissioner of Customs (Imports), Jawahar Customs House, Nhava Sheva, for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Intrade Impex Pvt Ltd, 806, New Delhi House, 27, Barakhamba Road, New Delhi and Others, issued vide DRI F.No.23/88/2002-DZU, dated the 28<sup>th</sup> February, 2005 by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, 6<sup>th</sup> Floor, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.

[F.NO.437/36/2004-CUS.IV]